

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

231. C.P. (IB)/509(MB)2023

**IN THE MATTER OF**

Asrec (India) Limited

Vs

Mr. Randhir Shivajirao Naik

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 25.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent: Adv. Yahya Batatawala (PH)

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**ORDER**

On the request of the Ld. Counsel for the Personal Guarantor, adjourned to

**17.05.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)